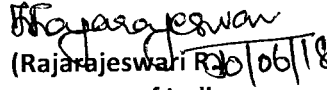


F.No.225/270/2017/ITA.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

North-Block, ITA.II Division
New Delhi, dated the 30th of June, 2018

Order under Section 119 of the Income-tax Act, 1961

Vide its orders dated 31.07.17, 31.08.17, 08.12.17 & 27.03.18, in file of even number, CBDT had allowed time till 30th June, 2018 to link PAN with Aadhaar while filing the tax-returns. Upon consideration of the matter, the CBDT further extends the time for linking PAN with Aadhaar till 31st March, 2019.


(Rajarajeswari R.) 30/06/18

Under Secretary to the Government of India

Copy to:-

1. PS to FM/OSD to FM/PS to MoS(F)/OSD to MoS(F)
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6. All Joint Secretaries/CsIT, CBDT
7. Directors/Deputy Secretaries/Under Secretaries of CBDT
8. DIT (RSP&PR)/Systems, New Delhi
9. The C&AG of India (30 copies)
10. The JS & Legal Advisor, Min. of Law & Justice, New Delhi
11. The Institute of Chartered Accountants of India
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13. CIT (M&TP), Official Spokesperson of CBDT
14. O/o Pr. DGIT(Systems) for uploading on official website
15. Addl.CIT (Database Cell) for uploading on departmental website



(Rajarajeswari R.)

Under Secretary to the Government of India